

ASSAM ACT XVIII OF 1957

THE ASSAM STATE LEGISLATURE MEMBERS (REMOVAL OF DISQUALIFICATIONS) (AMENDMENT) ACT, 1957

(Received the assent of the Governor on the 25th November 1957)

[Published in the *Assam Gazette*, dated the 27th November 1957]An
Act

further to amend the Assam State Legislature Members (Removal of Disqualifications) Act, 1950.

Preamble.—Whereas it is expedient further to amend the Assam State Legislature Members (Removal of Disqualifications) Act, 1950 (Assam Act XIII of 1950), hereinafter called the "Principal Act", in the manner hereinafter appearing :

It is hereby enacted in the Eighth Year of the Republic of India as follows :—

1. **Short title, extent and commencement.**—(1) This Act may be called the Assam State Legislature Members (Removal of Disqualifications) (Amendment) Act, 1957.

(2) It shall have the like extent as the Principal Act.

(3) It shall come into force at once.

2. **Amendment to the Schedule in the Principal Act.**—In the Schedule to the Principal Act after item 10, the following shall be inserted, namely :—

"11. Any Office held in the Auxiliary Air Force or Air Defence Reserve".

ASSAM ACT XIX OF 1957

THE ASSAM APPROPRIATION (No.II) ACT, 1957

(Received the assent of the Governor on the 25th November 1957)

[Published in the *Assam Gazette*, dated the 27th November 1957]

An

Act

to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Assam to the service of the year ending on the thirty-first day of March, 1958.

Be it hereby enacted in the Eighth Year of the Republic of India as follows :—

Short title.

1. This Act may be called the Assam Appropriation (No.II) Act, 1957.